## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V meeting held on 20.03.2014

The meeting No.49/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 20.03.2014 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.48/AM-14 held on 13.03.2014 were taken for ratification. As there were no amendments to the same, the above referred minutes of 13.03.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.49/AM-14 dated 20.03.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

:49/84-ALC3/2013 **MEETING DATE**: 20.03.2014 MEETING NUMBER

Case No.:20/42/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:49/84-ALC3/2013 20.03.2014	Status: Approved
HQ File :01/84/050/00321/AM14/	RLA File :05/24/040/00350/AM14/	Lic.No/Date:0510374571 27.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/131/2013-14/Hos., dated 19.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Linen	3500 Nos.	100% Linen woven	1.19 Sq.
	woven bleached fabric, GSM-110+/-		bleached fabric, GSM-	meter per
	10%, Style No. 0062G		110+/-10%	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	3	Meet No/Date:49/84-ALC3/2013 20.03.2014	Status: Deferred
HQ File :01/84/050/00348/AM14/			Defer Date: 17.04.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 17.04.2014.

Case No.:2/45/84-ALC3/2013	3	20.02.2014	Status: Approved
HQ File :01/84/050/00349/AM14/		Lic.No/Date:0410154660 29.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

Export S.No. **Export Product** Import item Quantity

			Quantity		allowed
	1.	Fire Fighter Jacket and	350 Set	Fire resistant woven fabric,	1838 Sq.
		Trouser made of fire resistant		GSM-200+/-10% aramide,	meter
		woven fabric, GSM-200+/-		width-55" to 65"	
		10% aramide		Fire resistant fabric, width-50mm,	131 Sq.
				flutoscent material	meter
				yellow/silver/yellow aramide,	
				pvc/aramide, polythene material	
				Fire resistant non-woven fabric	1383 Sq.
$\ _3$				with PTFE laminated, GSM-	meter
				130+/-10%, aramide+ PTFE,	
				width-55" to 65"	1202
				Fire resistant non-woven fabric,	1383 sq.
				GSM-85+/-10%, aramide,	meter
				width-55" to 65"	1202 G
				Fire resistant fabric, aramide	1383 Sq.
				blend, width-55" to 65"	meter
				Fire resistant knit rib cuff, width-	Net to net
				2" to 4", aramide  Fire resistant thread black/ blue	2 15 000
				aramide	3,15,000 Meters
				Fire resistant fabric, GSM-610+/-	263 Sq.
				10%, neoprene aramide, width-	meter
				55" to 60"	IIICCI
				Fire resistant zipper 24"	Net to net
				Fire resistant zipper 8"	Net to net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## MANUAL AGENDA CASE

**(4)** 

Case No.547	M/s Textrade International Ltd., Mumbai	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/054/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No.0310465547 dated 18.03.2008.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has provided two shipping bills in support of their proposal. It has been noted that the shipping bill No.6819449 dated 10.11.2008 does not pertains to this Advance Authorization and pertains to Advance Authorization No.0310418351, which cannot be considered. The Committee further noted that the shipping bill No.6173732 dated 29.03.2008 pertains to this Advance Authorization and after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/132/2013-14/Hos., dated 19.03.2014 as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
Г	1.	Made-ups (cushion cover) made of	50,000	55% Linen 45% Cotton solid	0.50 Sq. meter
		55% Linen 45% Cotton solid dyed	Nos.	dyed fabric, GSM-185+/-10%,	per piece
		fabric, GSM-185+/-10%, size-		width-44/45"+/-10%	
		40x40 cms.			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(5)

Case No.548	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/180/AM-14/DES-V	
Re-fixation of input output norms against Advance Authorization No.0510366707 dated 25.09.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the description of export product. Accordingly, Committee after deliberations decided to amend the description of export product against the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Dyed Readymade Garments	5,00,000	Nylon 6, 66/CR Nylon 6, 66 Yarn	95,000 Kgs.
	(Ladies Knitted Seamless	Nos.	33.3/24/2, 22/22/10, 22/44/36,	
	Leggings) made of Nylon Yarn		22/22/14, 70/68/1 - S&Z	
	and Spandex yarn		(Spandex yarn)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.549	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/180/AM-14/DES-V	
Ratification of input output norms in respect of Advance Authorization No. 0510342188 dated 01.01.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has requested to amend the description of four import items of this Advance Authorization. The Committee noted that Advance Authorization in this case was issued under para 4.7.1 (d) of HBP, Vol.I on repeat basis. The import items of this Advance Authorization are different and the Committee could not amend the description of import items of Advance Authorization issued under para 4.7.1 (d) of HBP, Vol.I on repeat basis. The Committee after deliberations decided to suggest the CLA, New Delhi to advise applicant firm to apply afresh under para 4.7 of HBP, Vol.I for consideration of the Committee.

Case No.550	M/s The Travancore Mats & Matting Co., Kerala	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/182/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.1010054635 dated 04.09.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M.No.7/260/2013-TSW, dated 21.03.2014 as detailed below:

		Export	Import item	Quantity
		Quantity		allowed
2,9 (Hz	atex tufted coir mats containing 92,857.143 Kgs. of rubber latex IA 60% DRC) alongwith other digenous items	, , <u>,</u>	Rubber Latex (HA 60% DRC)	3,22,142 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No.551	M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/416/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0510340389 dated 07.12.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the export quantity and import quantity in respect of export product No.2 in this case as per amendment sheet issued by CLA, New Delhi. Accordingly, Committee as per amendment sheet issued by CLA, New Delhi of export product No.2 and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Babies Garments (9-24 months	12,000	100% Nylon Organza	14,640 Sq. meter
	baby girls Emb. 100% Nylon	Nos.	white fabric, G/M2-25+/-	(@ 1.22 Sq.
	Organza Dress), Style No.52091		10%	meter per piece)
	white			
2.	Girls Dress (2-7 years girls 100%	20,285	100% Nylon Organza	30,428 Sq. meter
	nylon organza Dress), Style	Nos.	white fabric, G/M2-25+/-	(@ 1.50 Sq.
	No.51926 White		10%	meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.552	M/s Choice Clothing Co. Pvt. Ltd., Gurgaon	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/207/AM-14/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510350640 dated		
03.04.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top (Kaftan) made of 100%	17,160	100% Polyester dyed	43,072 Sq.
	Polyester dyed woven fabric, GSM-	Nos.	woven fabric, GSM-	meter (@2.51
	96+/-10%, Style No.FH-230		96+/-10%, width-57"	Sq. meter per
				piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.553	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi		
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/179/AM-13/DES-V		
Re-fixation of input output norms against Advance Authorization No.0510329869 dated 17.07.2012.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the export quantity and import quantity in respect of export product No.1 in this case as per amendment sheet issued by CLA, New Delhi. Accordingly, Committee as per amendment sheet issued by CLA, New Delhi of export product No.1 and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infant Dress in 100% Cotton Corduroy	4689 Nos.	100% Cotton Corduroy	3132 Sq.

	solid dyed woven fabric, GSM-135+/-10% with indigenous diaper, Style No. 306364/356051/362179	solid dyed woven fabric, GSM-135+/-10%	meter	
2.	Girls Dress in 100% Cotton Corduroy printed woven fabric, GSM-143+/-10%, Style No. 315681/343798	100% Cotton Corduroy printed woven fabric, GSM-143+/-10%		Sq.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.554	M/s Concept Clothing, New Delhi	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/250/AM-14/DES-V	
Re-fixation of input output norms against Advance Authorization No.0510370373 dated 06.11.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the following information/details in support of their proposal:-

- Exact quantity requirement of import item for each export product individually.
- CAD/CAM, measurement chart and sketch of both the export product.

Therefore, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.04.2014.

(12)

Case No.555	M/s Fashion Accessories, Gurgaon	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/197/AM-14/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.0510369393 dated		
25.10.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed

## below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity	•	allowed
1.	Duvet Cover made of 100% Linen	2400 Nos.	100% Linen unwashed woven	5.68 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-68''x86''		Size-102"	piece
2.	Duvet Cover made of 100% Linen	2400 Nos.	100% Linen unwashed woven	7.57 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-92"x88"		Size-104"	piece
3.	Duvet Cover made of 100% Linen	2400 Nos.	100% Linen unwashed woven	9.16 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-92"x108"		Size-104"	piece
4.	Sham made of 100% Linen woven	4800 Nos.	100% Linen unwashed woven	1.13 Sq.
	fabric, GSM-175+/-10%, Size-		fabric, GSM-175+/-10%,	meter per
	20''x36''		Size-102"	piece
5.	Sham made of 100% Linen woven	4800 Nos.	100% Linen unwashed woven	0.88 Sq.
	fabric, GSM-175+/-10%, Size-		fabric, GSM-175+/-10%,	meter per
	26''x26''		Size-102"	piece
6.	Sham made of 100% Linen woven	4800 Nos.	100% Linen unwashed woven	0.88 Sq.
	fabric, GSM-175+/-10%, Size-		fabric, GSM-175+/-10%,	meter per
	20''x26''		Size-102"	piece
7.	Pillow Cover made of 100% Linen	3500 Nos.	100% Linen unwashed woven	0.95 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-20''x20''		Size-102"	piece
8.	Shower Curtain made of 100% Linen	2500 Nos.	100% Linen unwashed woven	6.42 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-72"x72"		Size-102"	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.556	M/s Fashion Accessories, Gurgaon	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/196/AM-14/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510369393 dated 25.10.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Pleated Napkin made of 100% Linen	12,000	100% Linen unwashed woven	0.65 Sq.
	woven fabric, GSM-175+/-10%,	Nos.	fabric, GSM-175+/-10%,	meter per
	Size-20"x20"		Size-102"	piece
2.	Runner made of 100% Linen woven	4400 Nos.	100% Linen unwashed woven	2.15 Sq.
	fabric, GSM-175+/-10%, Size-		fabric, GSM-175+/-10%,	meter per
	16"x108"		Size-102"	piece
3.	Napkin made of 100% Linen woven	10,000	100% Linen unwashed woven	0.15 Sq.
	fabric, GSM-175+/-10%, Size-	Nos.	fabric, GSM-175+/-10%,	meter per
	10"x10"		Size-102"	piece
4.	Napkin made of 100% Linen woven	10,000	100% Linen unwashed woven	0.35 Sq.
	fabric, GSM-175+/-10%, Size-	Nos.	fabric, GSM-175+/-10%,	meter per
	18"x18"		Size-102"	piece
5.	Napkin made of 100% Linen woven	8000 Nos.	100% Linen unwashed woven	0.58 Sq.
	fabric, GSM-175+/-10%, Size-		fabric, GSM-175+/-10%,	meter per
	20"x20"		Size-102"	piece
6.	Table Cloth made of 100% Linen	2400 Nos.	100% Linen unwashed woven	11.09 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-70"x144"		Size-102"	Piece

7.	Table Cloth made of 100% Linen	2400 Nos.	100% Linen unwashed woven	9.73 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-70''x126''		Size-102"	piece
8.	Table Cloth made of 100% Linen	2400 Nos.	100% Linen unwashed woven	8.39 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-70''x108''		Size-102"	piece
9.	Table Cloth made of 100% Linen	2400 Nos.	100% Linen unwashed woven	7.00 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-70''x90"		Size-102"	piece
10.	Placemat made of 100% Linen woven	5600 Nos.	100% Linen unwashed woven	0.45 Sq.
	fabric, GSM-175+/-10%, Size-		fabric, GSM-175+/-10%,	meter per
	14"x20"		Size-102"	piece
11.	Tea Towel made of 100% Linen	5600 Nos.	100% Linen unwashed woven	0.61 Sq.
	woven fabric, GSM-175+/-10%,		fabric, GSM-175+/-10%,	meter per
	Size-20''x30"		Size-102"	piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Ì	Case No.557	M/s Gaurav International, Gurgaon		
	NC 49/AM-14, dt. 20.03.2014	File No.01/84/162/108/AM-14/DES-V		
	Fixation of input output norms against Advance Authorization No.0510210180 dated 08.10.2007.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, invoices, complete justification and technical person to explain the case. The case stands for re-listing on 03.04.2014.

Case No.558	M/s Gaurav International, Gurgaon	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/162/173/AM-14/DES-V	
Fixation of input output norms against Advance Authorization No.0510337410 dated 18.10.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, invoices, complete justification and technical person to explain the case. The case stands for re-listing on 03.04.2014.

(16)

Case No.559	M/s Gaurav International, Gurgaon	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/162/174/AM-14/DES-V	
Fixation of input output norms against Advance Authorization No.0510337980 dated 31.10.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, invoices, complete justification and technical person to explain the case. The case stands for re-listing on 03.04.2014.

<u>(17)</u>

Case No.560	M/s Gaurav International, Gurgaon		
NC 49/AM-14, dt. 20.03.2014	File No.01/84/162/187/AM-14/DES-V		
Fixation of input output norms against Advance Authorization No.0510352488 dated 26.04.2013.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, invoices, complete justification and technical person to explain the case. The case stands for re-listing on 03.04.2014.

(18)

Case No.561	M/s Orient Craft Ltd., New Delhi
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/172/AM-14/DES-V

Fixation of input output norms against Annual Advance Authorization No.0510359866 dated 16.07.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/133/2013-14/Hos., dated 19.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
	•	Quantity		allowed	
1.	Table Cloth made of Linen/ Cotton	1650 Nos.	Linen/Cotton woven yarn dyed	7.25	Sq.
	woven yarn dyed fabric (Linen		unwashed fabric (Linen content	meter	per
	content more than 50%), GSM-		more than 50%), GSM-207+/-	piece	
	207+/-10%, Size-140x230 cms.		10%, width-103"		
2.	Table Cloth made of Linen/ Cotton	1700 Nos.	Linen/Cotton woven yarn dyed	8.67	Sq.
	woven yarn dyed fabric (Linen		unwashed fabric (Linen content	meter	per
	content more than 50%), GSM-		more than 50%), GSM-207+/-	piece	
	207+/-10%, Size-180x275 cms.		10%, width-103"		
3.	Placemat made of Linen/ Cotton	8080 Nos.	Linen/Cotton woven yarn dyed	0.28	Sq.
	woven yarn dyed fabric (Linen		unwashed fabric (Linen content	meter	per
	content more than 50%), GSM-		more than 50%), GSM-207+/-	piece	
	207+/-10%, Size-33x48 cms.		10%, width-103"		
4.	Runner made of Linen/Cotton woven	8320 Nos.	Linen/Cotton woven yarn dyed	1.19	Sq.
	yarn dyed fabric (Linen content more		unwashed fabric (Linen content	meter	per
	than 50%), GSM-207+/-10%, Size-		more than 50%), GSM-207+/-	piece	
	33x230 cms.		10%, width-103"		
5.	Napkin made of Linen/Cotton woven	5550 Nos.	Linen/Cotton woven yarn dyed	0.42	Sq.
	yarn dyed fabric (Linen content more		unwashed fabric (Linen content	meter	per
	than 50%), GSM-207+/-10%, Size-		more than 50%), GSM-207+/-	piece	
	50x50 cms.		10%, width-103"		
6.	Chair Pad made of Linen/ Cotton	5200 Nos.	Linen/Cotton woven yarn dyed	1.35	Sq.
	woven yarn dyed fabric (Linen		unwashed fabric (Linen content	meter	per

content more than 50%), GSM-	more than 50%), GSM-207+/-	piece	
207+/-10%, Size-48x54 cms.	10%, width-103"		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.562	M/s Orient Craft Ltd., New Delhi		
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/174/AM-14/DES-V		
Fixation of input output norms against Annual Advance Authorization No.0510336492 dated			
04.10.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 17.04.2014.

(20)

Case No.563	M/s Orient Craft Ltd., New Delhi	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/190/AM-14/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510359866 dated		
16.07.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	1
		Quantity		allowed	
1.	Panel made of Linen/Cotton woven	1152 Nos.	Linen/Cotton woven yarn dyed	4.17	Sq.
	yarn dyed fabric (Linen content		unwashed fabric (Linen content	meter	per
	more than 50%), GSM-195+/-		more than 50%), GSM-195+/-	piece	
	10%, Size-50''x84''		10%,width-120"		
2.	Panel made of Linen/Cotton woven	1152 Nos.	Linen/Cotton woven yarn dyed	4.78	Sq.
	yarn dyed fabric (Linen content		unwashed fabric (Linen content	meter	per

	more than 50%), GSM-195+/-		more than 50%), GSM-195+/-	piece	
	10%, Size-50"x96"		10%,width-120"		
3.	Panel made of Linen/Cotton woven	1152 Nos.	Linen/Cotton woven yarn dyed	5.28	Sq.
	yarn dyed fabric (Linen content		unwashed fabric (Linen content	meter	per
	more than 50%), GSM-195+/-		more than 50%), GSM-195+/-	piece	
	10%, Size-50"x108"		10%,width-120"		
4.	Panel made of Linen/Cotton woven	864 Nos.	Linen/Cotton woven yarn dyed	5.86	Sq.
	yarn dyed fabric (Linen content		unwashed fabric (Linen content	meter	per
	more than 50%), GSM-195+/-		more than 50%), GSM-195+/-	piece	
	10%, Size-50"x120"		10%,width-120"		
5.	Panel made of Linen/Cotton woven	1152 Nos.	Linen/Cotton woven yarn dyed	8.34	Sq.
	yarn dyed fabric (Linen content		unwashed fabric (Linen content	meter	per
	more than 50%), GSM-195+/-		more than 50%), GSM-195+/-	piece	
	10%, Size-100''x84"		10%,width-120"	1	
6.	Panel made of Linen/Cotton woven	1152 Nos.	Linen/Cotton woven yarn dyed	9.57	Sq.
	yarn dyed fabric (Linen content		unwashed fabric (Linen content	meter	per
	more than 50%), GSM-195+/-		more than 50%), GSM-195+/-	piece	
	10%, Size-100''x96"		10%,width-120"		
7.	Panel made of Linen/Cotton woven	1152 Nos.	Linen/Cotton woven yarn dyed	10.57	Sq.
	yarn dyed fabric (Linen content		unwashed fabric (Linen content	meter	per
	more than 50%), GSM-195+/-		more than 50%), GSM-195+/-	piece	
	10%, Size-50"x108"		10%,width-120"		
8.	Panel made of Linen/Cotton woven	864 Nos.	Linen/Cotton woven yarn dyed	11.71	Sq.
	yarn dyed fabric (Linen content		unwashed fabric (Linen content	meter	per
	more than 50%), GSM-195+/-		more than 50%), GSM-195+/-	piece	_
	10%, Size-100''x120"		10%,width-120"		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.564	M/s Orient Craft Ltd., New Delhi		
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/188/AM-14/DES-V		
Fixation of input output norms against Annual Advance Authorization No.0510336494 dated			
04.10.2012.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Napkin made of 100% Linen woven	16,000	100% Linen woven fabric,	0.32 Sq.
	fabric, GSM-180+/-10%, Size-	Nos.	GSM-180+/-10%,width-115"	meter per
	45x45 cms.			piece
2.	Runner made of 100% Linen woven	16,000	100% Linen woven fabric,	0.96 Sq.
	fabric, GSM-180+/-10%, Size-	Nos.	GSM-180+/-10%,width-115"	meter per
	30x210 cms.			piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.561	M/s Orient Craft Ltd., New Delhi		
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/191/AM-14/DES-V		
Fixation of input output norms against Annual Advance Authorization No. 0510336494 dated			
04.10.2012.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

1.	Napkin made of 100% Linen woven	16,000	100% Linen woven fabric,	0.28	Sq.
	fabric, GSM-180+/-10%, Size-	Nos.	GSM-180+/-10%,width-100"	meter	per
	13"x19"			piece	
2.	Napkin made of 100% Linen woven	12,000	100% Linen woven fabric,	0.38	Sq.
	fabric, GSM-180+/-10%, Size-	Nos.	GSM-180+/-10%,width-100"	meter	per
	20"x20"			piece	
3.	Placemat made of 100% Linen	16,000	100% Linen woven fabric,	0.28	Sq.
	woven fabric, GSM-180+/-10%,	Nos.	GSM-180+/-10%,width-100"	meter	per
	Size-13"x19"			piece	
4.	Runner made of 100% Linen woven	5600 Nos.	100% Linen woven fabric,	1.08	Sq.
	fabric, GSM-180+/-10%, Size-		GSM-180+/-10%,width-100"	meter	per
	13"x72"			piece	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

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Case No.562	M/s Orient Craft Ltd., New Delhi			
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/187/AM-14/DES-V			
Fixation of input output norms against Annual Advance Authorization No. 0510314445 dated				
13.01.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Cocon Quilt made of front: 82%	1750 Nos.	82% Rayon 18% Silk velvet	3.29 Sq.
	Rayon 18% Silk velvet dyed fabric,		dyed fabric, GSM-180+/-	meter per
	GSM-180+/-10%, Size-150x200		10%,width-54"	piece
	cms.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.567	M/s Orient Craft Ltd., New Delhi			
NC 49/AM-14, dt. 20.03.2014	File No.01/84/171/189/AM-14/DES-V			
Fixation of input output norms against Annual Advance Authorization No.0510359866 dated				
16.07.2013.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Linen Chambray Quilt made of	700 Nos.	100% Linen unwashed woven	8.03 Sq.
	front: 100% Linen woven fabric,		fabric, GSM-180+/-10%, width-	meter per
	GSM-180+/-10%, back: 100%		116"	piece
	Cotton woven fabric (local fabric)			
	GSM-54+/-10%, Lining: 100%			
	Polyester fabric (local fabric) Size-			
	86''x90"			
2.	Linen Chambray Quilt made of	700 Nos.	100% Linen unwashed woven	9.28 Sq.
	front: 100% Linen woven fabric,		fabric, GSM-180+/-10%, width-	meter per
	GSM-180+/-10%, back: 100%		116"	piece
	Cotton woven fabric (local fabric)			
	GSM-54+/-10%, Lining: 100%			
	Polyester fabric (local fabric) Size-			
	101"x90"			
3.	Linen Chambray Sham made of	500 Nos.	100% Linen unwashed woven	0.63 Sq.
	front: 100% Linen woven fabric,		fabric, GSM-180+/-10%, width-	meter per

	GSM-180+/-10%, back: 100% Cotton woven fabric (local fabric) GSM-54+/-10%, Lining: 100% Polyester fabric (local fabric) Size-20"x26"		116"	piece	
4.	Linen Chambray Sham made of front: 100% Linen woven fabric, GSM-180+/-10%, back: 100% Cotton woven fabric (local fabric) GSM-54+/-10%, Lining: 100% Polyester fabric (local fabric) Size-26"x26"	1200 Nos.	100% Linen unwashed woven fabric, GSM-180+/-10%, width-116"	0.85 meter piece	Sq. per

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.568	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu		
NC 49/AM-14, dt. 20.03.2014	File No.01/84/162/063/AM-14/DES-V		
Re-fixation of input output norms against Advance Authorization No.3510040982 dated 13.05.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

<b>Export F</b>	Export Product				
S.No.	Export Product	Export Quantity			
1.	Mill made Industrial work wear (Boiler suit) made of 98% Cotton	2000 Nos.			
	2% Nylon fibre with white metal compound blended dyed woven				
	fabric with flame resistant finish, GSM-260+/-10%				
2.	Mill made Industrial work wear (Jacket) made of 98% Cotton 2%	12,000 Nos.			
	Nylon fibre with white metal compound blended dyed woven				

	fabric with flame resistant finis				
3.	Mill made Industrial work w	vear (Pant) made of 98% C	otton 2%	15,000 Nos.	
	Nylon fibre with white me	tal compound blended dye	ed woven		
	fabric with flame resistant finis	sh, GSM-260+/-10%			
4.	Mill made Industrial work w	vear (Bib Pant) made of 989	% Cotton	2000 Nos.	
	2% Nylon fibre with white m	netal compound blended dye	ed woven		
	fabric with flame resistant finish, GSM-260+/-10%				
5.	Mill made Industrial work wear (Shirt-Long sleeve) made of 98% 10,000				
	Cotton 2% Nylon fibre with	ded dyed			
	woven fabric with flame resistant finish, GSM-160+/-10%				
Import Items					
S.No.	Import Item Quantity earlier allowed Quantity now A		now Allowed		
1.	Raw Cotton Natural fibre	26,092.91 Kgs.	26,092.9	01 Kgs.	

Import			
S.No.	Import Item	Quantity earlier allowed	Quantity now Allowed
1.	Raw Cotton Natural fibre	26,092.91 Kgs.	26,092.91 Kgs.
2.	Nylon fibre with white metal compound	464.882 Kgs.	464.882 Kgs.
3.	Vat dyes	317.03 Kgs.	317.03 Kgs.
4.	Flacovan (FR Finish)	8452.5 Kgs. (@ 400 grams per Kg. of fabric)	9221.50 Kgs. (@ 442/411 grams per Kg. of fabric)
5.	Ukadan flame resistant chemicals	993.172 Kgs. (@ 47 grams per Kg. of fabric)	997.04 Kgs. (@ 47/48 grams per Kg. of fabric)
6.	Silastal flame resistant chemicals	401.52 Kgs. (@ 19 grams per Kg. of fabric)	426.48 Kgs. (@ 20/21 grams per Kg. of fabric)
7.	Silastan flame resistant chemicals	42.84 Kgs. (@ 2 grams per Kg. of fabric)	88.37 Kgs. (@ 4/5 grams per Kg. of fabric)
8.	Furnace Oil	As per fuel policy	As per fuel policy

9. Polyvinyl Alchohal 211.32 Kgs. 21	1.32 Kgs.
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The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.569 M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu				
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/136/AM-13/DES-V			
Enhancement of input output norms for export of technical fabric and garments with flame retardant				
finish against Advance Authorization No.3510038573 dated 15.06.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

Export Product					
S.No.	Export Product	Export Quantity			
1.	Mill made Industrial work wear woven garments – Summer Pant with flame resistant finish summer pant quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	30,000 Nos.			
2.	Mill made Industrial work wear woven garments – Summer Jacket with flame resistant finish summer jacket quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	20,000 Nos.			
3.	Mill made Industrial work wear woven garments — Winter Pant with flame resistant finish winter pant quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	,			
4.	Mill made Industrial work wear woven garments – Winter Jacket	20,000 Nos.			

with flame resistant finish winter jacket quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres

	compound fibres				
Import Items					
S.No.	Import Item	Quantity allowed earlier	Quantity now Allowed		
1.	Raw Cotton Natural fibre	69,343 Kgs	69,343 Kgs		
2.	Nylon fibre with white metal compound manmade fibre	1565 Kgs.	1565 Kgs.		
3.	Vat dyes	1094 Kgs.	1094 Kgs.		
4.	Flacovan (FR Chemicals)	29,178 Kgs. (@ 400 grams per Kg of fabric)	32,241.69 Kgs. (@ 442 grams per Kg of fabric)		
5.	Ukadan flame resistant chemicals	3429 Kgs. (@ 47 grams per Kg of fabric)	3429 Kgs. (@ 47 grams per Kg of fabric)		
6.	Silastal flame resistant chemicals	1387 Kgs. (@ 19 grams per Kg of fabric)	1459 Kgs. (@ 20 grams per Kg of fabric)		
7.	Silastan flame resistant chemicals	147 Kgs. (@ 2 grams per Kg of fabric)	291.78 Kgs. (@ 4 grams per Kg of fabric)		
8.	FR Thread	2100 Kgs.	2100 Kgs.		
9.	Meta Aramid fibre	11,601 Kgs.	11,601 Kgs.		
10.	Para Aramid Fibre	624 Kgs.	624 Kgs.		
11.	Litre Furnace Oil	As per fuel policy	As per fuel policy		
12.	Polyvinyl Alcohol	73 Kgs.	73 Kgs.		

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in

terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.570	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu			
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/181/AM-12/DES-V			
Enhancement of input output norms for export of technical fabric and garments with flame retardant				
finish against Advance Authorization No.3510035256 dated 26.08.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

Export item	Export	Import item	Quantity allowed	Quantity now allowed
	Quantity		earlier	
98% Cotton 2% Nylon fibre	19,500	Raw Cotton	24,560.17 Kgs.	24,560.17 Kgs.
with white metal compound	Kg.	nature fibre		
blended dyed woven fabrics		Nylon Fibre with	429 Kgs.	429 Kgs.
with flame retardant finish,		white metal		
GSM-260+/-10% (5000		compound man		
Mtrs./75000 sqr. Mtrs)(Net		made fibre		
content of Cotton - 19110		Vat dyes	293 Kgs.	293 Kgs.
kgs & Net content of Nylon		Flacavon flame	7800 Kgs. (@	8619 Kgs. (@ 442
- 390 kgs)		resistant chemical	400 gms/Kg. of	gms/Kg. of fabric)
			fabric)	
		Ukadan flame	917 Kgs. (@ 47	917 Kgs. (@ 47
		resistant chemical	gms/Kg of fabric)	gms/Kg of fabric)
		Silastal Flame	371 Kgs.(@ 19	390 Kgs.(@ 20 gms/
		resistant	gms/kg of fabric)	kg of fabric)
		chemicals		
		Silastan flame	39 Kgs. (@ 2	78 Kgs. (@ 4 gms/

resistant	gms/ kg of fabric)	kg of fabric)
chemicals		
Furnace Oil	As per fuel policy	As per fuel policy
Polyvinyal	195 Kgs.	195 Kgs.
Alcohol	_	_

The import of Dyes and Chemical (Sl. No. 3 to 7) shall be restricted to 14% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.571 M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu				
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/188/AM-12/DES-V			
Enhancement of input output norms for export of technical fabric and garments with flame retardant				
finish against Advance Authorization No.3510035277 dated 26.08.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

Export item	Export	Import item	Quantity allowed	Quantity now allowed
	Quantity		earlier	
100% Cotton woven	2790 Kgs.	Raw Cotton	3515.4 Kgs. (@ 1.26	3515.4 Kgs. (@ 1.26
fabrics with flame			Kgs./Kg. of cotton	Kgs./Kg. of cotton
retardant finish and			content)	content)
quilted with thinsulate		Vat Dyes	41.85 Kgs (@1.5% of	41.85 Kgs (@1.5% of
(Fabric GSM-120+/-			Cotton fabric in the	Cotton fabric in the
10% and Thinsulate			export product)	export product)
GSM-45+/-10%		Flacovan	116 Kgs. (@ 400	1839 Kgs. (@ 659
(15000 mtrs)			gm/kg of fabric in the	gm/kg of fabric in the
			export product)	export product)

	Ukadan	131.131 Kgs. (@ 47 gms/ Kg of fabric in the export product)	179 Kgs. (@ 64 gms/ Kg of fabric in the export product)
	Silastal	53 Kg. (@ 19 gms/Kg of cotton fabric in the export product)	66 Kg. (@ 23.8 gms/Kg of cotton fabric in the export product)
	Silastan	55.80 Kgs. (@28 gms/ Kg of fabric in the export products)	25 Kgs. (@ 9 gms/ Kg of fabric in the export products)
	Thinsulate	Net to Net with accountability clause alongwith relevant width and relevant GSM	Net to Net with accountability clause alongwith relevant width and relevant GSM
	FR thread	Net to Net with account clause alongwith relevant width and relevant GSM	Net to Net with account clause alongwith relevant width and relevant GSM
	Furnace Oil	As per fuel policy	As per fuel policy
	Polyvinyl	28 Kgs.	28 Kgs.
	Alcohol		

The import of Dyes and Chemical (S. No.2 to 6)shall be restricted to 14% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.572	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/189/AM-12/DES-V	
Enhancement of input output norms for export of technical fabric and garments with flame retardant		
finish against Advance Authorization No.3510035275 dated 26.08.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

Export item	Export Quantity	Import item	Quantity allowed earlier	Quantity now allowed
98% Cotton 2% Nylon fibre with white metal compound blended dyed	` '	Raw Cotton	5103 Kgs. (@ 1.26 Kgs./kg. in export product)	5103 Kgs. (@ 1.26 Kgs./kg. in export product)
woven fabrics with flame retardant finish, GSM-120+/-10% (25,000		Nylon Fibre with white metal compound	89.1 Kgs. (@ 0.022 Kgs./kg. in export product)	89.1 Kgs. (@ 0.022 Kgs./kg. in export product)
Mtrs./ 33,750 sqr. Mtrs)		Vat dyes	59.535 Kgs. (@ 1.5% of cotton fabric)	59.535 Kgs. (@ 1.5% of cotton fabric)
		Flacavon	1620 Kgs. (@ 400 grams./kg. in export product)	1665 Kgs. (@ 411 gms/Kg. of fabric)
		Ukadan	190.35 Kgs. (@ 47 gms/Kg of fabric)	194 Kgs. (@ 48 gms/Kg of fabric)
		Silastal	76.95 Kgs.(@ 19 gms/ kg of fabric)	85 Kgs.(@ 21 gms/ kg of fabric)
		Silastan	8.1 Kgs. (@ 2 gms/kg of fabric)	20 Kgs. (@ 5 gms/ kg of fabric)
		Furnace Oil	As per fuel policy	As per fuel policy

Polyvinyal	40.5 Kgs.	40.5 Kgs.
Alcohol		

The import of Dyes and Chemical (Sl. No. 3 to 7) shall be restricted to 14% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.573	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/162/243/AM-12/DES-V	
Enhancement of input output norms for export of technical fabric and garments with flame retardant		
finish against Advance Authorization No.3510035276 dated 26.08.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

Export Product				
S.No.	Export Product Export Quantity			
1.	Mill made industrial workwear (Summer pant) woven garment	10,000 pcs.		
	made of 98% cotton 2% nylon fibre with while metal compound			
	blended dyed fabric, GSM 260+/-10% and 100% cotton dyed			
	fabric, GSM:125+/-10% with FR finish and quilted thinsulate			
2.	Mill made industrial workwear (Summer jacket) woven garment	8,000 pcs.		
	made of 98% cotton 2% nylon fibre with while metal compound			
	blended dyed fabric, GSM 260+/-10% and 100% cotton dyed			
	fabric, GSM:125+/-10% with FR finish and quilted thinsulate			
3.	Mill made industrial workwear (Long sleeve shirt) woven garment	13,000 pcs.		
	made of 98% cotton 2% nylon fibre with while metal compound	_		
	blended dyed fabric, GSM 260+/-10% and 100% cotton dyed			
	fabric, GSM:125+/-10% with FR finish and quilted thinsulate			
Innovat Itomas				

Import Items

S.No.	Import Item	Quantity allowed earlier	Quantity now Allowed
1.	Raw Cotton Natural fibre	19,716.380 Kgs	19,716.380 Kgs
2.	Nylon fibre with white metal compound	295.64 Kgs.	295.64 Kgs.
3.	Vat dyes	220.45 Kgs.	220.45 Kgs.
4.	Flacovan (FR Chemicals)	5878.76 Kgs. (@ 400 grams per Kg of fabric)	7629.31 Kgs. (@ 442/411 grams per Kg of fabric)
5.	Ukadan flame resistant chemicals	690.76 Kgs. (@ 47 grams per Kg of fabric)	796.78 Kgs. (@ 47/48 grams per Kg of fabric)
6.	Silastal flame resistant chemicals	279.24 Kgs. (@ 19 grams per Kg of fabric)	326.98 Kgs. (@ 20/21/ 23.8 grams per Kg of fabric)
7.	Silastan flame resistant chemicals	29.84 Kgs. (@ 2 grams per Kg of fabric)	83.470 Kgs. (@ 4/9 grams per Kg of fabric)
8.	FR Thread	103.60 Meters	1,12,19,250.00 Meters
9.	Thinsulate GSM-45+/-10%	24,528 Sq. Meter	24,528 Sq. Meter
11.	Furnace Oil	As per fuel policy	As per fuel policy
12.	Polyvinyl Alcohol	147 Kgs.	147 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(31)

Case No.574	M/s Veda Patch Works, Chennai
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/223/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410150373 dated 26.09.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that fresh justification given by the applicant firm was already considered by the Committee in its meeting held on 30.01.2014. There is no further scope of enhancement of quantity of inputs in this case. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(32)

Case No.575	M/s Radwin Garments, Hyderabad
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/244/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.0910057605 dated 18.09.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	720 111				
S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Arabian Robes-Infant/ Children	2300 Nos.	100% Polyester fabric,	3450 yards	
	made of 100% Polyester fabric		width-58"		
2.	Arabian Robes-Youth made of	2900 Nos.	100% Polyester fabric,	6394 yards	
	100% Polyester fabric		width-58"	-	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.576	M/s Ganga Acrowools Ltd., Ludhiana	
NC 49/AM-14, dt. 20.03.2014	File No.01/84/50/310/AM-14/DES-V	
Re-fixation of input output norms against Advance Authorization No.3010099890 dated 16.01.2014.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.